### LOK SABHA

#### UNSTARRED QUESTION NO.109 TO BE ANSWERED ON 25<sup>TH</sup> APRIL, 2016

#### **BLACK MARKETING OF KEROSENE OIL**

### †109. SHRI MUKESH RAJPUT : SHRI RAJENDRA AGRAWAL : SHRI KANWAR SINGH TANWAR :

# पैट्रोलियम और प्राकृतिक गैस मंत्री Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

(a) whether the instances of Oil Marketing Companies (OMCs) not following/complying with 'in house marker system' regarding doping of kerosene oil distributed under Public Distribution System (PDS) have been reported/noticed by the Government during each of the last three years, State/OMC/UT-wise;

(b) if so, the details thereof and the action taken by the Government thereon, State/UT-wise and OMC-wise;

(c) whether the Government proposes to reduce the subsidy on kerosene in the backdrop of black marketing of kerosene and if so, the details thereof along with quantum of subsidy given by the Government during the said period, State/OMC/UT-wise;

(d) the details of guidelines issued/laid down for allotment of PDS Kerosene Oil dealership by the OMCs;

(e) whether any complaints of alleged irregularities against PDS SKO dealers have been received by the Government and if so, the details thereof and action taken in this regard during the said period along with the monitoring mechanism put in place to monitor PDS SKO dealers in the country, State/OMC/UT-wise; and

(f) whether the Government has noted any reduction of kerosene consumption due to use of clean/renewable energy during the said period and if so, the details thereof?

# <u>A N S W E R</u>

पैट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री धर्मेन्द्र प्रधान)

## MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

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(a)& (b) : At present, there is no such scheme in vogue for doping of in house marker in kerosene oil distributed under Public Distribution System (PDS) by Public Sector Oil Marketing Companies (OMCs).

(c) : With a view to reach the PDS kerosene to the targeted beneficiaries, the Government has announced implementation of Direct Benefit Transfer in Kerosene (DBTK) during financial year 2016-17 in 33 districts identified by 9 State Governments namely, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Punjab, Rajasthan and Gujarat.

Under the scheme for direct transfer of subsidy, the consumer will pay the nonsubsidized price of kerosene at the time of purchase. Subsequently, the amount of subsidy will be directly transferred to the bank account of the beneficiary. To avoid any inconvenience to the beneficiary during the initial purchase through payment of nonsubsidized price, an initial amount of subsidy shall be credited to all eligible beneficiaries. As a part of this scheme, implementing States will be given fiscal incentives equivalent to 75 % of subsidy saved in the first two years, 50 % of subsidy saved in third year and 25 % of subsidy saved in 4<sup>th</sup> year. OMC-wise details of subsidy/under recovery on PDS Kerosene is given below :

OMC Name	2012-13	2013-14	2014-15	9 Months, 2015-16
Indian Oil Corporation Ltd. (IOCL)	20,007	20,903	16,635	6,727
Hindustan Petroleum Corporation Ltd. (HPCL)	5,360	5,440	4,293	1,703
Bharat Petroleum Corporation Ltd. (BPCL)	4,788	4,912	3,876	1,562
Total Subsidy /under recovery on PDS Kerosene	30,156	31,255	24,804	9,993

(d) : Details of guidelines for allotment of PDS Kerosene wholesaler is given at **Annexure-I**.

(e) : In order to check the pilferage of PDS kerosene, the Central Government have made provisions in the Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993, issued under the Essential Commodities Act, 1955, as per which dealers have to sell PDS Kerosene at a price fixed by the Government or OMCs and have to prominently display stock-cum-price board at the place of business including the place of store at a

Contd.....3/-

Re in Crores

conspicuous place. Further, PDS kerosene released is dyed with blue dye to facilitate detection of PDS kerosene in non-PDS uses. Under this Control Order, State Governments are also empowered to take action against those indulging in black-marketing and other irregularities.

Field Officers of OMCs inspect the Kerosene Dealerships and check for irregularities like non-observance of Government/OMCs regulations, over charging, unauthorized purchase and stock variation. In case of any irregularities, action is taken as per the Marketing Discipline Guidelines (MDG).

OMCs have hosted a web portal which enables public access to the movement of PDS Kerosene tank trucks. It provides details of the tank truck movement carrying PDS Kerosene from their Dispatch Units/Depots/ Installations to the various dealers along with their names, invoice number, quantity of product, time of dispatch, tank truck number, etc. on the websites on real time basis. The State--wise details of irregularities detected and action taken thereon for last three year and current year (April-June, 2015) is at **Annexure-II.** 

(f) : With the expansion of LPG /PNG coverage in the country, the use of kerosene for cooking purpose reduces. Quota of PDS kerosene in respect of States/UTs is rationalized based on various factors like increase in Domestic LPG/PNG connections, non-lifting of PDS kerosene quota by the concerned States/UTs, cap on the per capita PDS kerosene allocation for non-LPG and non-PNG population. Allocation of PDS Kerosene made to the States during the last three years is as under:

Year	Allocation in KL
2013-14	9086858
2014-15	8975538
2015-16	8685384

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Annexure referred to in reply to part (d) of Lok Sabha Unstarred Question No.109 asked by Shri Mukesh Rajput and others for answer on 25.04.2016 regarding 'Black Marketing of Kerosene Oil'.

Post dismantling of Administrative Price Mechanism (APM), the Ministry of Petroleum and Natural Gas advised Oil industry in August 2002 to develop and implement its own marketing plan, following the prescribed reservation. Accordingly, marketing plan was finalized on 100 point roster basis for meeting the requirement of reservation, as prescribed for all the social categories for all the states as applicable. The salient features of the said dealers selection policy are as under:

Eligibility criteria: Indian national, Age: minimum 21 years & above, Education: minimum Matriculation.

The percentage reservation, state wise, for various categories is as under:

Details of category	Category code	Reservation %
Scheduled castes/ Scheduled tribes*	SC/ST	25%
Physically handicapped persons	PH	5%
paramilitary/police/govt. personnel	PMP	8%
Defence personnel	DC	8%
Freedom fighters	FF	2%
Outstanding sports persons	OSP	2%
Open	OP	50%

For North-eastern states reservation is as follows:

State	Percentage dealerships to ST category	Balance % to open category
Arunachal Pradesh	70	30
Meghalaya	80	20
Nagaland	80	20
Mizoram	90	10

- 33% of the locations to be reserved for women belonging to each of the respective categories
- only one dealership will be allowed to a family unit
- in case of partnerships, all partners should individually fulfil eligibility criteria
- if employed candidate will be required to leave the job prior to appointment as dealer
- Disqualified if convicted by law for criminal offence involving moral turpitude/economic offences, mentally unsound, totally paralyzed or totally blind and guilty of willfully giving wrong information
- No income ceiling
- Corpus Fund Scheme to continue in its existing form

After advertisement, receipt and scrutiny of applications, interview by a selection committee on the basis of the following evaluation criteria:

Parameter	Max. marks
Capability to provide land and infrastructure/facilities	35
Capability to provide finance	25
Educational qualifications	15
Capability to generate business	10
Age	04
Experience	04
Business ability/acumen	05
Personality	02
Total Marks	100

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**ANNEXURE-II** 

Annexure referred to in reply to part (e) of Lok Sabha Untarred Question No.109 for answer on 25.04.2016 asked by Shri Mukesh Rajput and others regarding black marketing of Kerosene Oil.

State and OMC-wise details of action taken against the Kerosene dealers on account of the cases of black-marketing, diversion and other malpractices during the last three years.

	State	Terminated	Suspended	Subjudice	Supply resumed	No. of cases of malpractices / irregularities came to the notice
Indian Oil C	Corporation Limited	l (IOCL):				
	Andhra Pradesh	0	1	0	0	1
	Assam	0	1	0	1	2
	Bihar	0	2	0	1	3
	Gujarat	0	0	0	1	1
	Haryana	0	1	0	0	1
	Jharkhand	0	3	0	3	6
	Karnataka	0	6	1	4	11
	Kerala	0	1	0	0	1
	Madhya Pradesh	0	0	0	1	1
	Maharasthra	0	0	0	0	0
	Odisha	0	2	3	3	8
	Punjab	2	1	0	2	5
	Rajasthan	0	1	0	0	1
	Telangana	0	3	0	2	5
	Uttar Pradesh	0	6	0	11	17
	TOTAL:	2	28	4	29	63
Hindustan	Petroleum Corpora	tion Limited (	HPCL):			
	Chhatisgarh	0	1	0	0	1
	Karnataka	0	3	0	0	3
	Maharasthra	0	1	0	0	1
	Telangana	0	4	0	0	4
	West Bengal	0	1	0	0	1
	TOTAL:	0	10	0	0	10
Bharat Peti	roleum Corporation	n Limited (BPC	L):			I
	Andhra Pradesh	0	1	0	0	1
	Gujarat	0	1	0	0	1
	Karnataka	0	3	0	0	3
	Maharasthra	0	2	0	0	2
	TOTAL:	0	7	0	0	7